

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) No. 143 of 2020**

**In the matter of:**

**Pralhad Hage & Ors.**

**....Appellants**

**Vs.**

**Shyam Sirur & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Arun Kathpalia, Sr. Advocate along with Ms.**

**Surekha Raman, Ms. Shrenik R Gandhi, Advocates.**

**For Respondents: Ms. Shikha Tandon, For R-1 & 9. Mr. Ankoosh Mehta,**

**For R-9. Ms. Durga Agarwal (Caveator) R-1-3&9, Mr.**

**Shyam Kapadia, Mr. Nikhil Pratap, Advocates for R-**

**1,2,3 &9. Mr. Srinivas Chatti, Advocates for R-3&9.**

**Mr. Rupal Jaiswal, Advocates for R-1-3 & 9.**

**With**

**Company Appeal (AT) No. 227 of 2020**

**In the matter of:**

**Pralhad Hage & Ors.**

**....Appellants**

**Vs.**

**Shyam Sirur & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Arun Kathpalia, Sr. Advocate along with Ms.**

**Surekha Raman, Ms. Shrenik R Gandhi, Advocates.**

**For Respondents: Ms. Shikha Tandon, Mr. Ankoosh Mehta, Caveator R-**

**1-3 & 9, Ms. Durga Agarwal, For Caveator, R-3. Ms.**

**Shyam Kapadia, For R-7 and Mr. Rupal Agarwal,**

**Advocate for R-1-3 & 9.**

**ORDER**

**(Virtual Mode)**

**22.02.2021:** Learned Sr. Counsel for the Appellants concluded his argument in Company Appeal (AT) No. 143 of 2020. Commencing the

argument in Company Appeal (AT) No. 227 of 2020, but due to paucity of time the argument is inconclusive.

As prayed the Appellants are allowed to file further citations.

Let the matter be fixed for remaining arguments on **05<sup>th</sup> March, 2021**  
**at 2:00 P.M.**

Parties are directed to file convenience compilation within a week.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

SC/Kam